

(d) what effective measures Government has taken or proposes to take to prevent such incidents in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per the information provided by the National Crime Record Bureau (NCRB) no centralized data on destruction of public property by agitators is maintained. Further, "Police and Public Order" being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals.

(d) The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. However, the Ministry of Home Affairs has issued various Advisories for the State Governments to take further course of action in the prevention of crimes. The Advisories are available on the Ministry of Home Affairs website link: mha.nic.in. The Union Government also provides the support of Central Armed Police Forces and army, as per the requests of the State Governments concerned.

Molestation of women by security forces in Chhattisgarh

†2123. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether complaints have been received from Kunna, Peddagelur in the naxal-affected Sukma and Bijapur districts of Chhattisgarh wherein security forces have been alleged to have molested women and other serious charges have also been labelled on them;

(b) whether any FIR has also been lodged against the security forces; and

(c) if so, the details of steps being taken to prevent the development of such mentality among the security forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Two FIRs have been lodged against unidentified security personnel at PS Basaguda and PS Kukanar of Bijapur and Sukma districts respectively.

† Original notice of the question was received in Hindi.

(c) Guidelines of National Human Right Commission are reiterated to field units from time to time.

Citizenship to Hindus migrated from Pakistan

†2124. SHRI VISHAMBHAR PRASAD NISHAD:
SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state the number of Hindus who have come from Pakistan to India and have demanded Indian citizenship and steps taken by Government to grant them citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Religion-wise data is not centrally maintained. However, the number of Indian citizenship certificates granted to Pakistani nationals during last three years (till 29.02.2016) is 903. And at present 861 applications are pending for disposal at various levels.

Various relaxations have been provided from time to time especially for Pakistani minority migrants for obtaining Indian citizenship. They may file an affidavit before the authority prescribed under Rule 38 of the Citizenship Rules 2009 that may be considered *in lieu* of Renunciation Certificate; the eligible applicants who are facing difficulty in applying in On Line System can submit their application through Off Line mode; children of Minority Community who entered in India on the basis of their parents passport, they can apply without passport for grant of Indian Citizenship after regularization of stay in India; etc.

Further, the Citizenship (Amendment) Act, 2015 has already been enacted and notified in the Official Gazette on 10.03.2015 relaxing the period of twelve months of stay immediately before making an application under section 5 or 6 of the Citizenship Act, 1955 by a maximum of thirty days which may be in different breaks.

Banned terrorist organizations supporting ISIS

2125. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any of the existing banned terrorist organisations operating in and around India have publicly declared that they have working links with, or support the ISIS;

(b) if so, whether Government considers the ISIS to be a serious terrorist threat to India or the ISIS will carry out any terrorist activity in India in the near future; and

† Original notice of the question was received in Hindi.